

(2024) 06 JH CK 0004
In the Jharkhand High Court
Case No : A.B.A. No. 3650 Of 2024

Guddu Rakesh @ Guddu Yadav And Others

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 04-06-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438

Indian Penal Code, 1860 — Section 147, 307, 323, 341, 427, 504

Citation : (2024) 06 JH CK 0004

Hon'ble Judges : Arun Kumar Rai, J

Bench : Single Bench

Advocate : Jasvinder Mazumdar, Abhay Kumar Tiwari

Judgement

Arun Kumar Rai, J

1. Heard the parties.
2. This bail application under Section 438 Cr.P.C. has been preferred by the petitioners apprehending their arrest in connection with Jarmundi P.S. Case No.35 of 2023, for the offences registered under Sections 323, 341, 147, 307, 427 and 504 of the Indian Penal Code. The case is pending in the Court of learned Judicial Magistrate, 1st Class Dumka.
3. Learned counsel for the petitioners drew attention of this Court towards the contents of the F.I.R. and submitted that by no stretch of imagination offence under Section 307 IPC against the petitioners can be made out.
4. Learned A.P.P. for the State submitted that for disposal of the present anticipatory bail application, case diary is required.
5. Let case diary be called for from the Court concerned.
6. List this case for hearing on 10.07.2024.
7. In the meanwhile, no coercive steps shall be taken against the petitioners in

connection with Jarmundi P.S. Case No.35 of 2023, pending in the Court of learned Judicial Magistrate, 1st Class Dumka.